

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/148(KB)2018
IA(I.B.C)/56(KB)2024, IA(I.B.C)/1065(KB)2021,
IA(I.B.C)/617(KB)2020, IA(I.B.C)/1615(KB)2023,
IA(I.B.C)/679(KB)2021, IA(I.B.C)/1044(KB)2023,
IA(I.B.C)/895(KB)2021, IA(I.B.C)/629(KB)2022,
IA(I.B.C)/894(KB)2021

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 10TH MAY 2024

IN THE MATTER OF	STATE BANK OF INDIA VS TANTIA CONSTRUCTION LIMITED
UNDER SECTION	IBC UNDER SEC 7

Appearance (via video conferencing/physically)

Mr. Swatarup Banerjee, Adv.] For the Applicant in IA 56 of 2024

Mr. N. Dasgupta, Adv.

Mr. A. Guha, Adv.

Ms. U. Chakraborty, Adv.

Mr. S. Haque, Adv.

Ms. A. Dutta, Adv.

Mr. K. D. Sarkar, Adv.

Mr. Ajay Gaggar, Adv.] For the R-2 in IA 56 of 2024

Mr. Rakhi Purnima Paul, Adv.

Mr. Deep Roy, Adv.] Chairman of the Monitoring Committee

Mr. Dhaval Savla, Adv.] of Tantia Constructions Limited (Respondent No. 1)

ORDER

1. Ld. Counsel for the parties present.

2. IA(I.B.C)/56(KB)2024:

- a. Ld. Counsel Mr. Ajay Gaggar appearing for the bank in question i.e. State Bank of India very fairly submits that the order passed on 01.04.2024 will be complied with in full, within a period of two weeks. Therefore, the State Bank of India is directed to comply with the order dated 01.04.2024 to upgrade the account of the Corporate Debtor from NPA to Standard Category within a period of two weeks' as assured by the Ld. Counsel, failing which an appropriate order will be passed on the next date of hearing to ensure compliance of our orders.
- b. Ld. Counsel Mr. Swatarup Banerjee appearing for EDCL Infrastructure Limited submits that the repayment schedule will be executed with a period of 90 days from the date of such Upgradation / Standardization.
- c. List this matter **on 10.06.2024.**

D. Arvind
Member (Technical)

Bidisha Banerjee
Member (Judicial)